

1 MCRC-20235-2025 IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR BEFORE HON'BLE SHRI JUSTICE RAJENDRA KUMAR VANI ON THE 7th OF MAY, 2025 <u>MISC. CRIMINAL CASE No. 20235 of 2025</u>

MUKESH

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Shri Ashirbad Dwivedi - learned counsel for the applicant.

Shri Samar Ghuraiya - learned Public Prosecutor for the respondent/State.

<u>ORDER</u>

Learned counsel for the applicant confined his arguments to I.A. No.9803/2025 and does not press this third application on merits for grant of regular bail.

2. Consequently, this application is dismissed as not pressed.

3. Heard on I.A. No.9803/2025, an application for grant of interim bail to the applicant on the ground of marriage of his sister.

4. Applicant has been arrested on 5.11.2024 in connection with Crime No.119/2024 registered at Police Station Mahua, District Morena (M.P.) for the offence under Sections 127(1), 126(2), 296, 115(2), 351(2), 3(5), 109 of the BNS.

5.It is submitted by the learned counsel for the applicant that the marriage ceremonies of the applicant's sister is going to be held on 8.5.2025.



MCRC-20235-2025 The application is supported by an affidavit and a marriage invitation card; therefore, he prays for the grant of interim bail to attend his sister's marriage.

6. Learned counsel for the State has verified the factum of marriage of daughter of applicant and found it to be true.

7. In view of the aforesaid, I.A. No.9803/2025 for grant of interim bail is allowed. It is directed that the applicant shall be released on interim bail till 12.05.2025 on his furnishing personal bond of Rs.50,000/- (Rupees Fifty Thousand only) with one solvent surety of the like amount to the satisfaction of the concerned trial Court. The applicant shall surrender before the trial Court on or before 12.05.2025. The intimation regarding surrender of the applicant be furnished to this Court. In case of failure to comply the order, this bail order shall automatically stand cancelled.

8. This order will remain operative subject to compliance of the following conditions by the applicant :

i. The applicant will comply with all the terms and conditions of the bond executed by him;

ii. The applicant will not indulge herself/himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to the Police Officer, as the case may be;

iii. The applicant shall not commit an offence similar to the offence of which he/she is accused:

iv. The applicant shall surrender before the trial Court on or before 12.05.2025.

2



MCRC-20235-2025

9. Accordingly, I.A. stands disposed of.

10. A copy of this order be sent to the trial Court concerned for compliance.

C.C. as per rules.

(RAJENDRA KUMAR VANI) JUDGE

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